

FORM NO. 22A
THE COMPANIES ACT, 1956
Consent of shareholder for shorter notice
[pursuant to section 171(2)]

To
The Board of Directors
of

I, son of resident of holding
equity/preference shares..... of Rs. In the company in my own name
hereby given consent, pursuant to section 171(2) of the companies Act , 1956, to the
annual/extraordinary general meeting on At a shorter notice.

Signature
Name
(In Block Capital)

Dated the Day of 19